CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.86/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of

Tariff of 960 MW from ISTS connected Wind-Solar Hybrid Power Projects system on anywhere in India basis under Tariff Based Competitive Bidding (TBCB) process as per the Guidelines issued by Ministry of Power, Govt. of India on 21.8.2023 and its amendments

thereof.

Petitioner : NHPC Limited (NHPC)

Respondents : Deptt. of Power, Nagaland and Ors.

Date of Hearing : **2.4.2025**

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC

> Shri Rajesh Joshi, NHPC Shri Jagpal Singh, NHPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff for the 960 MW Wind-Solar Hybrid Power Projects connected with the Inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Projects" dated 21.8.2023, along with the subsequent amendment thereto, issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that vide affidavit dated 6.3.2025, the Petitioner has also furnished the additional information/clarification sought for by the Commission vide Record of Proceedings for the hearing dated 19.2.2025. Learned counsel added that none of the Respondents has filed any reply in the matter.

- 2. Considering the submissions made by the learned counsel for the Petitioner, the Commission deemed it appropriate to permit the Respondents, as a last opportunity, to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
- 3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)